

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 2165
TO BE ANSWERED ON 05.08.2024**

IMPLEMENTATION OF FOUR LABOUR CODE

2165. DR. BHOLA SINGH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has started meeting with representatives of Central Trade Unions regarding the early implementation of the four labour codes;**
- (b) if so, the details thereof;**
- (c) whether the Government has considered the suggestions and demands made by the Central Trade Unions during these consultations; and**
- (d) the details of other corrective steps taken by the Government to address these suggestions and demands?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (d): "Labour" as a subject is in the Concurrent List of the Constitution of India and under the Codes, the power to make rules has been entrusted to Central Government as well as State Governments. As a step towards implementation of the four Labour Codes, the Central Government has pre-published the draft Rules, inviting comments of all stakeholders. The Government has undertaken three tripartite consultations on the draft Central Rules under all the four Codes on 24.12.2020, 12.01.2021 and 20.01.2021. As per available information, 32, 30, 31 and 31 States/Union Territories have pre-published the draft Rules under the Code on Wages, 2019, the Industrial Relations Code, 2020, the Code on Social Security, 2020 and the Occupational Safety, Health and Working Conditions Code, 2020, respectively.
